

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 5580 of 2015 (O&M)

Shriram General Insurance Company Limited Appellants

V/s

Smt. Banto Bai & ors. Respondents

Resp.No.3- Sh. Barjinder Singh S/o Sh. Rulia Singh
R/o Amargarh Gumri,
Distt. Kaithal, Haryana
(Regd. Owner of Truck No. HR-47-4671)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **12.04.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on **6th**
February' 2019.


Superintendent (Judl.),
For Registrar (Judicial)

